

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 108**  
**IA(I.B.C)/1381(CH)2024**  
**IA(I.B.C)/1549(CH)2024**  
**And**  
**CP (IB) No. 50/Chd/Pb/2022**

**IN THE MATTER OF:**

**Jeewan Kumar Gupta (Personal ... Petitioner**  
**Guarantor)**

**Under Section: 94, 60(5), IBC 2016**  
**Rule: 11 of NCLT, 2016**

**Order delivered on 22.07.2024**

**CORAM:**

**SHRI. ASHISH VERMA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Ms. Niharika Sohal, Advocate.

**For the Applicant in** : Mr. Vivek Sheoran, Advocate with Mr. Jeewan  
**IA No. 1381/2024** Kumar Gupta, Personal Guarantor in person.

**For the RP** : Ms. Divya Sharma, Advocate.

**For the Respondent** : Mr. Aditya Grover, Advocate.  
**NO. 2-Indian Bank**

**ORDER**

**IA(I.B.C)/1381(CH)2024**

As per order dated 04.06.2024, Mr. Jeewan Kumar Gupta, Personal Guarantor, is present in person along with his Aadhar Card, a copy of which is appended in the application. He is directed to place on record attested copy of his Aadhar Card duly signed and identified by Mr. Vivek Sheoran, Advocate after getting it notarised. It is stated by Ms. Niharika Sohal, Advocate for the petitioner that this petition was filed on asking of Mr. Nikhil Bedi who came with documents and is applicant in CP(IB) No. 12/Chd/Pb/2022 listed at Serial No.105 of the cause list today. Thus, Ms. Divya Sharma, Advocate

July 22, 2024  
Mukta

appearing for the RP in item No.105 is directed to inform his presence before the Bench on the next date of hearing to Mr. Nikhil Bedi through email and place the copy of email with affidavit on record so that effective proceedings can take place against Mr. Nikhil Bedi on the next date of hearing.

In the meantime, RP in CP(IB) No. 12/Chd/Pb/2022, Mr. Pawan Sharma, is also directed to come present either physically or through online to join the proceedings.

Moreover, learned counsel for the petitioner, Ms. Niharika Sohal is also directed to file an affidavit stating all the circumstances while filing the present CP (IB) No. 50/Chd/Pb/2022 within one week.

Mr. Jeewan Kumar Gupta's personal appearance is exempted till further orders but he will be represented by his counsel.

Let this application be posted to 21.08.2024 for further consideration.

**IA(I.B.C)/1549(CH)2024**

This is an application filed by RP to place on record the minutes of the CoC meeting. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/1549(CH)2024 is disposed of and be tagged with the main petition for reference purpose.

**CP (IB) No. 50/Chd/Pb/2022**

Let the matter be posted on 21.08.2024.

Sd/-  
**(ASHISH VERMA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**